

**BY SPEED POST**

F.No. A. 32012/13/2014-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise and Customs

\*\*\*\*\*

New Delhi the 8<sup>th</sup> August, 2014

To,

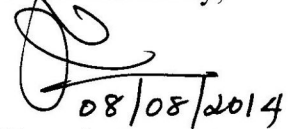
All Chief Commissioners/ Directors General under CBEC  
(by name).

Subject: Seniority List of officers in the HAG of IRS  
(Customs & Central Excise)] as on 01.04.2014 –  
Circulation of the Draft Seniority List.

Sir/ Madam,

I am directed to refer to the Board's Circular of even number dated 19<sup>th</sup> June 2014 on the subject mentioned above and to say that the expression "**now re-designated as Principal Commissioner**" wherever they occur in the above mentioned Board's Circular dated 19<sup>th</sup> June, 2014 may be read as "**the approved revised designation of Principal Commissioner as mentioned in Annexure-A to letter No. A.11019/08/2013-Ad.IV dated December 18, 2013**".

Yours faithfully,



(Joseph Antony)

Under Secretary to the Government of India

Tele: 23095529